

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/234(MB)2023

IN THE MATTER OF

Life Constructions Private Limited

... Petitioner

Vs

VGS Realty Construction Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Darshit Dave (PH)

For the Respondent: Adv. Vinay G. Dali (PH)

ORDER

Both the Counsels jointly submit that they are in the process of resolving the dispute and filing consent terms; hence, pray for a short adjournment. Allowed as prayed for. Adjourned to **26.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/